

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

UNSTARRED QUESTION NO:3282  
ANSWERED ON:11.02.2014  
FUNCTIONING OF FOOD PROCESSING INDUSTRIES  
Rawat Shri Ashok Kumar

**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) whether some of the companies engaged in food processing activities do not observe international norms laid down in regard to food processing;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up any authority to inquire into the functioning of the said companies; and
- (d) if so, the details in this regard?

**Answer**

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

- (a) & (b): Every Food Business Operator in the country (including food processing companies) required to follow and comply with the provisions under the Food Safety and Standards (FSS) Act, 2006 and Rules & Regulations made thereunder.
- (c) & (d): With a view to laying down science based standards for articles of food and regulating manufacturing, processing, distribution, sale and import of food so as to ensure safe and wholesome food for human consumption; the Food Safety and Standards Authority of India (FSSAI) has been established under Food Safety and Standards Act, 2006. As per Section 29 of FSS Act, 2006, the FSSAI and State Food Safety Authorities shall monitor and verify that the relevant requirements of law are complied with by food business operators at all stages of food business.